HIGH COURT OF MADHYA PRADESH

MCRC.No.19372/2020

(Jogeshver Singh @ Ranje Vs. State of M.P.)

Gwalior, Dated: 03.07.2020

Shri Pradeep Katare, learned counsel for the applicant.

Shri Vijay Sundaram, learned Panel Lawyer for the State.

In the wake of unprecedented and uncertain situation due to outbreak of the Novel Corona virus (COVID-19) and considering the advisories issued by the Government of India, this application has been heard and decided through video conferencing to maintain social distancing. The parties are being represented by the respective counsel through video conferencing, following the norms of social distancing/physical distancing in letter and spirit.

Heard the learned counsel for the parties.

The applicants has filed this first application u/S. 439 Cr.P.C. for grant of bail. The applicant has been arrested on 06.06.2020 by Police Station Umari, District Bhind (M.P.) in connection with Crime No.191/2018 registered in relation to the offence punishable u/Ss. 307 and 34 of IPC.

It is argued by the counsel for the applicant that the applicant has been falsely implicated in the matter. The applicant has not committed any offence in any manner. The applicant was named in the F.I.R. since from beginning itself but he remained absconded for long time. Even the two other co-accused is still absconding in the matter. The applicant is in custody since 06.06.2019. He is ready to abide by all the

HIGH COURT OF MADHYA PRADESH

MCRC.No.19372/2020

(Jogeshver Singh @ Ranje Vs. State of M.P.)

terms and conditions which may be imposed by this court while

considering the application for grant of bail to the applicant. There is

no possibility of his absconding or tampering with the prosecution

case. Counsel for the applicant prays for grant of bail to the applicant.

Per contra, learned Panel Lawyer for the State has opposed the

bail application stating that the statement of injured recorded in the

form of dying declaration, wherein serious allegations have been made

against the present applicant. The present applicant has actively

participated in the alleged offence. On these grounds, he prays for

rejection of this bail application.

Considering the fact and circumstances of the case and looking

to the fact that there are serious allegations against the present

applicant and the applicant has actively participated in the crime,

therefore, this Court does not deem it fit to grant bail to the

applicant. This application is dismissed.

C.C. as per rules.

(Vishal Mishra) Judge

AK/-